💓 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

MA.138/2002 in MA.Sr.576/2002 in OA.395/1999

dt.26 April 2002

Between

AS Gurappa

: Applicant

and

- 1. Union Public Service Commission Dholpur House, Shahjahan Road New Delhi, rep. by its Secretary
- 2. Union of India rep. by its Secretary Min. of Home Affairs North Block, New Delhi
- 3. Secretary Min. of Personnel and Training New Delhi
- 4. Govt. of Andhra Pradesh rep. by its Chief Secretary Andhra Pradesh Sectt. Hyderabad

: Respondents

Counsel for the applicant

: P. Naveen Rao, Advocate

Counsel for the respondents

: V. Rajeswara Rao, CGSC

Coram

V. V. Anil Kuman, Set

Hon. Mr. M.V. Natarajan, Member (Admn.)

Hon. Mrs. Bharati Ray, Member (Judl)

Order

Oral order (per Hon. Mr. M.V. Natarajan, Member (Admn.)

MA.138/2002 RA MA SR.576/2002 has been filed by one Sri A.S. Gurappa seeking condonation in filing RA. It is his submission that on account of various ailments, the RA could not be filed in time. He also submits that part of the delay is attributable on account of his inability to liaise with the counsel who has been engaged by him.

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- 2. Heard the learned counsel on both sides.
- 3. The learned counsel for the applicant submits that while on merits of the case the applicant stands on a firm footing while explaining the delay the nature of ailments sufferred by the applicant viz. psoriasis, arthritis and heart ailments sufferred by the applicant at an young age of 45 to 50 years, is a factor to be taken note of.
- 4. The learned counsel for the respondents however submits that condonation of delay is an issued on which the court may take a view.
- 5. The RA has not been filed in time. The delay condonation petition filed iln MA.138/2002 does not give "sufficient cause for the unduly long delay" on a day today basis.
- 6. The medical certificate produced by the applicant dealt with the diagnosis of his disease and nothing more.
- 7. In the the circumstances MA.138/2002 is dismissed. RASR stands dismissed. No costs.

Bharati Ray) Member (Judi) (M.V. Natarajan) Member (Admn.)

dated 26 April, 2002 dictated in Open Court

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